

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6316 of 2021**

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Vikas Kumar Sharma @ Vikash Kumar Sharma  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Amit Kr. Sinha, Advocate  
For the State : Mrs. Lily Sahay, Addl. P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Giridih (T) P.S. Case No.78 of 2021 instituted under Sections 147, 148, 149, 341, 342, 323, 325, 307, 435 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner tried to set fire to a tempo and attempted to murder the informant and Md. Asif. It is submitted that the allegation against the petitioner is false and general and omnibus in nature. It is next submitted that the petitioner undertakes that he will not disturb or annoy the informant or any of the victims in any manner during the pendency of the case. It is also submitted that the co-accused, with similar allegations, has already been given the privileges of anticipatory bail by this Court vide order dated 24.07.2021 passed in A.B.A. No.4514 of 2021. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to pay ad interim victim compensation of Rs.5,000/- each in

favour of the informant and Md. Asif without prejudice to his defence in this case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl. P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Giridih within eight weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing two separate demand drafts each of Rs.5,000/- as ad interim victim compensation without prejudice to his defence in this case drawn in favour of the informant and Md. Asif and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned C.J.M., Giridih in connection with Giridih (T) P.S. Case No.78 of 2021 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and he will not disturb or annoy the informant or any of the victims in any manner during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand drafts, the court below is directed to issue notice to the informant and Md. Asif and on their proper identification, the court below shall handover the same to them forthwith.

**(Anil Kumar Choudhary, J.)**